

SHRI B. R. BHAGAT: I cannot give a definite date. As I sad we will take a decision as soon as possible.

SHRI A. P. CHATTERJEE: Will the hon. Minister say that as far as the Gold Control Order is concerned, its purpose is defeated completely? Because we know from our experience in Calcutta that although a number of goldsmiths' families have really suffered a lot because of the existence of this Gold Control Order yet the purpose of the Gold Control Order, namely, that gold should not be smuggled, that only 14 ct. gold should be used for making new ornaments, etc., is not being achieved at all in cities like Calcutta. Our experience is that if any person is going to have a wedding in his family he can have as much gold and as many gold ornaments as he likes. That is a notorious fact. The only thing that has happened due to this Gold Control Order is that the poor goldsmiths have been thrown out of employment and many goldsmiths have already committed suicide by taking nitric acid. In view of the failure of the very purpose for which the Gold Control Order was issued . . .

MR. CHAIRMAN : What is the question ?

SHRI A. P. CHATTERJEE will the hon. Minister say that actually there is no further justification for the continuance of the Gold Control Order and will the hon. Minister see to it that the Gold Control Order is immediately rescinded and not keep it as a farce ?

MR. CHAIRMAN: The hon. Minister has already replied to that. He said that the matter was under consideration and he would expedite the decision.

SHRI LOKANATH MISRA : In view of the fact that the gentleman who conceived this Gold Control Order, who was responsible for this, has subsequently repented for it and has said publicly that there is absolutely no justification for the continuance of the Gold Control Order, would the Government now reconsider their views and immediately withdraw this ?

MR. CHAIRMAN : I think a reply has been given. They ;ire actively at it.

SHRI LOKANATH MISRA : Sir, Mr. Morarji Desai is making publii statements to that effect.

MR. CHAIRMAN : Mr. Morarji Desai is absolutely irrelevant in thii matter.

श्री विमलकुमार मन्नालालजी चौरङ्गिया : क्या श्रीमान् यह बतलाएंगे कि गोल्ड कंट्रोल का एक मुख्य कारण यह बतलाया गया था कि सोने का तस्क़र व्यापार हुआ करता है परन्तु अवमूल्यन होने के परिणामस्वरूप सोने का मूल्य हमारी मुद्रा के हिसाब से विदेशों में बढ़ गया है और इसलिये इस बात को ध्यान में रखकर क्या शासन शीघ्र ही स्वर्ण नियंत्रण विधान को समाप्त करेगा ?

श्री बी० आर० भगत : यह तो कहा गया था कि गोल्ड कंट्रोल के बाद अगर यहाँ गोल्ड के लिये डिमांड कम हो जायेगी तो डिमांड कम होने के कारण बाद में स्मगलिंग बंद हो जायेगी। यही स्थिति अभी भी है कि सोने की मांग यहाँ कम हो जायेगी तो उसका स्मगलिंग रुक सकता है।

SHRI A. D. MANI: Sir, may I ask the Minister to tell the House frankly whether the hesitation of the Government to take immediate action on the representation of Members of Parliament is due to the advice tendered by the International Monetary Fund or the World Bank that a Gold Control Order is necessary in India to prevent the smuggling of gold ?

SHRI B. R. BHAGAT: In this matter, there is no advice from the international monetary organisation.

केन्द्रीय स्वास्थ्य सेवा के कर्मचारियों के ओवर-टाइम एलाउन्स

*73. श्री बी० एन० मंडल : क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय स्वास्थ्य सेवा के डाक्टरों तथा उनके अधीनस्थ कर्मचारियों

को छुट्टी के दिन काम करने पर ओवर-टाइम एलाउन्स दिया जा रहा है; और

(ख) यदि नहीं, तो उसके क्या कारण हैं ?

1] LATE DUTY ALLOWANCE TO C.H.S. STAFF

*73. SHRI B. N. MANDAL : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether overtime allowance for working on holidays is being paid to the Doctors and their subordinate staff in the C.H.S.; and

(b) if not, the reasons therefor ?]

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY) : (a) and (b) Doctors of the Central Health Service, who are holding Gazetted status, are not eligible for overtime allowance. Doctors and the subordinate staff working in the Port and Airport Health Organisations in India, when they are required to perform overtime duty in connection with the medical inspection of ships or air-crafts for quarantinable diseases, are paid overtime allowance. The subordinate staff under the Central Government Health Scheme is put on duty by rotation, except drivers who are paid overtime allowance.

[[स्वास्थ्य तथा परिवार नियोजन मंत्रालय में उपमंत्री (श्री बी० एस० मूर्ति) : (क) और (ख) केन्द्रीय स्वास्थ्य सेवा के राजपत्रित डाक्टर समूहोंपर भत्ता पाने के अधिकारी नहीं हैं। भारत के पत्तन और विमान पत्तन स्वास्थ्य संगठनों में काम करने वाले डाक्टरों तथा सहायक कर्मचारियों को जत्र संमरोघनीय रोगों के सिलसिले में जहाजों अथवा विमानों की डाकटरी जांच करने के लिए अनिश्चित समय तक काम करना पड़ता है तो उन्हें समयोपरि भत्ता दिया जाता है। ड्राइवरों को छोड़-

कर जिन्हें अनिश्चित समय तक काम करने का समयोपरि भत्ता दिया जाता है शेष सभी केन्द्रीय स्वास्थ्य योजना के सहायक कर्मचारी वारी वारी काम पर लगाये जाते हैं।]

MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO • QUESTIONS

पटेल आयोग का कार्य

*64. श्रीमती सरला भदौरिया : क्या योजना तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि पटेल आयोग के अन्तर्गत कौन-कौन से जिले हैं और उन जिलों में क्या-क्या कार्य हुआ है ?

†PATEL COMMISSION'S WORK

*64. SHRIMATI SARLA BHADOURIA: Will the Minister of PLANNING AND SOCIAL WELFARE be pleased to state the names of the districts which are covered by the Patel Commission and the details of the work carried out in those districts?]

योजना तथा समाज कल्याण मंत्री (श्री अशोक मेहता) : पटेल समिति के अन्तर्गत गाजीपुर, जौनपुर, देवरिया और आजमगढ़ के जिले हैं।

दो विवरण सभा पटल पर प्रस्तुत हैं। इनमें (1) 1964-65 और 1965-66 के लिए क्रमशः स्वीकृत सालाना योजना की व्यवस्था और वास्तविक एवं सम्भावित खर्चा; तथा (2) इस अवधि के दौरान विकास के महत्वपूर्ण क्षेत्रों में भौतिक उपलब्धियां दर्शाई गई हैं।

f [] English translation.

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//] Hindi translation.